IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-121(ND)/2017

IN THE MATTER OF:

Bank of Baroda

.... APPLICANT / PETITIONER

Vs

Amrapali Silicon City Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.01.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Aditya Marwah, Advocate

For the IRP

Mr. A. Vashista, Sr.Advocate Mr. Manmeet Singh, Ms. Priya,

Mr. Anugrah R. Frey, Ms. Anjali Aanchjil,

Ms. Geetanjali Shahi, Advocates

For NOIDA

Mr. Vishnu Sharma, Ms. Sonali Negi,

Ms. Anuparna Sharma, Ms. Gotami Buddhipriya,

Advocates

For the Corporate Debtor

Mr. Alok Aggarwal, Ms. Rati Tandon, Advs. Mr. Shiv Priya, Promotor Director in person

ORDER

Mr. Alok Aggarwal, learned Counsel for the non-applicant states that Mr. Shiv Priya, promoter Director is present in the Court, who is duly identified by Mr. Aggarwal as was directed on the last date of hearing. Mr. Aggarwal further states that some information has already been supplied during the last few months after triggering of the insolvency process on 14.09.2017 and the rest of the information shall be supplied subject to availability. Reply shall be filed within a week with a copy in advance to the Counsel for the applicant-RP.

May

Rejoinder, if any, be filed within three days with a copy in advance to the Counsel opposite.

List for arguments on 2nd February, 2018.

(M. M. KUMAR) PRESIDENT

(S. K. MOHAPATRA) MEMBER (TECHNICAL)

V.Sethi 19.01.2018